

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

I.A. No.30 of 2020
IN
CP (IB) No.03/GB/2018

Under Section 9 of the Insolvency & Bankruptcy Code,
2016 read with Sections 18 & 21 of the Code of 2016

In the matter of:

Multichemical Industries Pvt. Ltd. : Operational Creditor
-Versus-
M/s. Farmville Agrovat Ltd. : Corporate Debtor
- And -
Mr. Purshotam Gaggar, IRP/Liquidator : ... Applicant

Order delivered on 18th March, 2020

Coram:

Hon'ble Shri Hari Venkata Subba Rao, Member (J)

For IRP /Liquidator/Applicant : Mr. Purshotam Gaggar, CA
For the Financial Creditor : None
For the Corporate Debtor : None

ORDER

Heard Mr. P. Gaggar, learned Liquidator appointed in the above matter. The above application is filed by the learned Liquidator for extension of time for a period of 90 (ninety) days for completing the liquidation process of the CD Company for the reasons mentioned in the application.

2. Upon perusing the application, this Tribunal feels that it is a fit case for granting extension of time in order to protect interest of all the concerned parties. Accordingly, the above IA 30 of 2020 is allowed by granting 90 (ninety) days' time for completing the liquidation process.
3. In the result, IA stands disposed of.


Adjudicating Authority
National Company Law Tribunal
Guwahati Bench, Guwahati

Dated, Guwahati, the 18th day of March, 2020
//DeKa//18-03-2020//